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GUJARAT PANCHAYAT SERVICE (Promotions to Cadres in State Services) RULES, 1974

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SCHEDULE 1:- SCHEDULE

GUJARAT PANCHAYAT SERVICE (Promotions to Cadres in State Services) RULES, 1974

No.KP/207/PRR-1069/74-TH.-In exercise of the powers conferred by section 323 read with clause a of sub-section (4) of section 203 the Gujarat Panchayats Act, 1961 (Guj. VI of 1962), the Government of Gujarat here by makes the following rules namely:-

1. Short title :-

These rules may be called the Gujarat Panchayat Service (Promotion to cadres in State Services) Rules, 1974.

2. Cadres for promotions in the State service and personnel eligible thereto :-

An officer or servant holding a post belonging to cadre in Panchayat Service specified in column I of the Schedule annexed to these rules (hereinafter referred to as "the said Schedule") shall be eligible for promotion to the post, or posts belonging to the cadres in the State Service specified against it in column 2 of the said Schedule, subject to conditions specified in column 3 thereof, having regard to the relevant recruitment rules for the time belong in force.

3. Publication of combined seniority list :-

(1) For the purpose of promotions to the post or cadre in the Slate Service specified in column 2 of the said Schedule, the concerned Head of Department under the State Government or where there is no such Head of Department, the authority competent to promote persons to such posts, shall prepare or cause to be prepared a combined seniority list of those in the State Service who are eligible for promotion as well as those in the Panchayat service, who are holding the posts or who belong to the cadre specified in column 1 of the said schedule and shall publish such combined seniority list every year in the month of April, or in any case not later than the 30th June.

- (2) The Seniority list referred to in sub-rule (1) shall be prepared on the basis of the length of continuous service of the person in the post or the cadre from which such person is eligible for promotion so however that the inter se seniority of persons belonging to the State Service or, as the case may be, Panchayat Service is maintained.
- (3) For the purpose of preparing such combined seniority list, the Head of Department or, as the case may be, the authority aforesaid, shall call for from the District Panchayats, copies of seniority lists and other particulars, if any, of persons in the Panchayat service who are holding the posts or who belong to the cadre specified in column 1 of the said Schedule and it shall be the duty of the Panchayat concerned to supply all relevant information to such Head of Department or authority without any delay: Provided that no such list shall be published under sub-rule (1) until after previous publication thereof and after taking into consideration the objections or suggestions that may be received in respect of such list from the persons affected thereby.

4. Continuance of service :-

- (1) The Service rendered by a person in the Panchayat service under the relevant District Panchayat prior to his appointment by promotion to any of the posts in the State Service specified in column 2 of the said Schedule shall be deemed to be the service rendered under the State Government.
- (2) The liability on account of contribution to be made to person or provident fund established under the State Government on account of such person till he is appointed to such post in accordance with the provisions of these rules, shall be borne by the State Government or as the case may be, the district Panchayat concerned, which would otherwise have borne such liability had such person continued to serve under such District Panchayat but for his appointment by promotion to the said post.

SCHEDULE 1 SCHEDULE

Pos	Posts and cadre in the Post and cadre in Conditions		Conditions	
Panchayat Service		the State Service		
		to which eligible		
		for Promotion		
1		2	3	
PAR	RT 1			
1.	(i) Medical Officer	Gujarat Public (1)	Persons holding the post	
	(Health,)	Health Service,	mentioned in column 1	
	(ii) Medical Officer	Class 11.	shall satisfy all the conditions	
	(Epidemic)		laid down by	
			Government from time	
			to time for promotion to	
			the post specified in	
2.	Medical Officer	Gujarat Medical	column 2, including that	
	(Medical)	Service, Class II.	of passing of the departmental	
			examination and	
			that; in cases where such	
3.	(i) Ayurvedic	Gujarat Ayurvedic	examinations are held by	
	Inspector	Service Class-II.	the Gujarat Public	
	(ii) Vaidya		Service Commission	
			(here inafter referred to-	
			as "the Commission")	
			they shall have to pass	
			examination held by the	
			Commission and subject	
4.	(i) Social Worker	Information and	to the approval of the.	
	(Family Planning)	Education Officer	Commission.	
		(Family Planning),		
		Class-II.		
	(ii) Block or District			
	Extension Educater			
	(Family Planning	(2)	Persons specified in	
			column 1, under Parti	
	(ii) Extension worker		of the Schedule shall be	
	(Family Planning)		eligible for promotion	
			either to the post respectively	
			specified in column	

			2 or to post in the Gujarat Development	
			Service, Class II provided	
			they satisfy the	
5.	Veterinary Officers in	Gujarat Animal	conditions laid down for	
	charge of Veterinary	Husbandry Services,	promotion to these posts	
	dispensaries and in-	Class. II.	including that of passing	
	charge of other		of the departmental	
	activities.		examination and that	
			in cases where such	
			examinations are held by	
			the Commission, they	
			shall have to pass the	
			examination held by the	
			Commission. Such	
			persons should give their	
			option in writing to the	
			District Development	
6.	Manager, Poultry De-	Gujarat Animal	Officer and to the Head	
	monstration-cum-ext en-	Husbandry Service	of Departments concerned	
	sion Centres.	Class-II.	within four months	
			from the date of publication	
			of these rules and	
			in case of those, who are	
7.	(i) Chitnis (in the	Mamlatdar in	appointed to post specified	
	Mahalkari Grade)	Revenue	in column 1 after	
	(Allocated from the	Department.	the publication of these	
	Revenue Department		rules, in clear vacancy,	
			within 4 months from	
	(ii) Assistant Taluka		the date of their	
	Development Officer		appointment to such	
	(Allocated from the		posts, *and the* option	
	Revenue Department),		once so exercised shall	
	and		be final:	
	(iii) A valkarkuns (Allocated		Provided that those	
	from the		persons, who have failed	
	Revenue Department)		to exercise, the option	
			within the a fore said	
			period of four months,	

			shall, be deemed to
			have opted for the
			Gujarat Development
			Service, Class-II.
8.	Office Superintendent	Class II post in	
	Head Clerk allocated the	Government	
	from the Government	Department from	
	Department.	was allocated.	
9	(i)Overseer	Gujarat Service of	
		Engineers, Class- II	
	(ii) Supervisor		
	(iii) Junior Engineer		
	(iv) Extension Officer		
	(Rural Engineering)		
10.	(i) Agricultural Officer,	Gujarat Agriculture	
	Grade-I.	Service, Class-II.	
	(ii) Assistant District		
	Aglicultural Officer,		
	Grade-I.		
	(iii) Extension Officer,		
	(Agriculture)		
	Grade-I.		
11.	(i) Internal Auditor	Accounts Officer,	
		ClassII.	
	(ii) Accountant		
	(Senior)		
	(iii) Divisional		
	Accountant		
12.	(i) Assistant Deputy	Gujarat Education	
	Educational	Service, Class-II.	
	Inspector		
	(ii) Administrative		
	officer.		
	(Education)		
	(iii) Extension Officer		
	(iv) Kelavni Nirikshak		
13.	Mechanical Supervisor	Gujarat State	
	,	Services, Class-II	
14.	Research Assistant	Gujarat Statistical	
	 	Service, Class.II	

15.	Extension Officer	District Co-	
	(Co-operation) or	operative Officer (non-	
	Assistant District	Gazetted).	
	Co-operative Officer.		
16.	Co-operative Supervisor	Assistant Co-	
	·	operative	
	Grade-II.	Officer or	
		sub-auditor or	
		Junior Supervisor	
		(non-Gazetted).	
		PART 2	
1.	Extension Officer (Village	Gujarat Develo-	Persons holding the posts
	Panchayats), (Except	ment Service,	mentioned in column 1
	drafted from the cardre	Class-II.	of Part II must satisfy
	of Avalkarkun allocated		all the conditions laid
	by the Revenue Department.)		down by Government
			from time to time for
			promotion to the posts
			specified in column 2,
			including passing of the
			departmental examination
			and that in cases where
			such examinations are
			held by the Commission,
			they will have to pass
			examinations held by the
			Commission and subject
			to the approval of the
			Commission.
2.	Aval Kurkuns	Gujarat Development	
	(Other than those allocated	Service,	
	from the Revenue	Class-II.	
	ue Department).		
3.	Office Superintendent or	Gujarat Development	
	Head Clerk (other than	Service	
	those allocated from	Class-II.	
	any Government Department.		